

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 17 OF 2018 &  
IA NO. 79 OF 2018**

**Dated: 21<sup>st</sup> February 2018**

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Jindal Power Limited**

**.... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Divya Chaturvedi  
Ms. Nandita Bajpai

Counsel for the Respondent(s) : Mr. Himanshu Rana  
*Proxy for Mr. S. Ramalingam for R-1*

Mr. Pallava Mongia  
Mr. Mridul Chakravorty  
Ms. Vaishali Goyal for PGCIL

Mr. Aashish Anand Bernard  
Mr. Paramhans for R-8

Mr. Alok Shankar for R-20 & 21

**ORDER**

Admit. Learned counsel for the respondents seek four weeks' time to file reply.

List the matter on **18.04.2018**. In the meantime, learned counsel for the respondents may file reply on or before 22.03.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

**(Justice N. K. Patil)  
Judicial Member**

**(I. J. Kapoor)  
Technical Member**